

आयकर अपीलिय अधिकरण, "सी" न्यायपीठ, चेन्नई
IN THE INCOME-TAX APPELLATE TRIBUNAL 'C' BENCH, CHENNAI
श्री इंद्रुनी रामा राव, लेखा सदस्य एवं श्री धुव्वुरु आर.एल रेड्डी, न्यायिक सदस्य के समक्ष
Before Shri Inturi Rama Rao, Accountant Member &
Shri Duvvuru R.L. Reddy, Judicial Member

आयकर अपील सं./I.T.A.Nos.379, 380, 381, 382 & 383/Chny/2019
निर्धारण वर्ष/**Assessment Years:2008-09 to 2011-12 & 2013-14**

The Assistant Commissioner of
Income Tax, Circle 3(1),
No. 44, Williams Road, Cantonment,
Trichy 620 001.

Shri S. Bakthavatchalam,
Vs. No. 27, 6th Cross, Jailaniya Street,
Subramaniyapuram,
Trichy 620 020.

[PAN:AFSPB3673H]

(अपीलार्थी /Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से / Appellant by : Shri A. Sundararajan, Addl. CIT
प्रत्यर्थी की ओर से/Respondent by : Ms. Tasneem H. Kapasi, CA.
सुनवाई की तारीख/ Date of hearing : 17.10.2019
घोषणा की तारीख /Date of Pronouncement : 22.10.2019

आदेश /O R D E R

PER DUVVURU RL REDDY, JUDICIAL MEMBER:

All the five appeals filed by the Revenue relating to same assessee are directed against common order of the Id. Commissioner of Income Tax (Appeals) 1, Trichy dated 29.11.2018 relevant to the assessment years 2008-09, 2009-10, 2010-11, 2011-12 and 2013-14.

2. At the time of hearing the Id. Counsel for the assessee has submitted that the tax effect in these appeals filed by the Revenue are less than the monetary limit of ₹.50,00,000/- fixed by the CBDT to file an appeal by the

Revenue before the Tribunal as per the CBDT Circular No. 17/2019, dated 08.08.2019. The Id. DR fairly conceded the submissions made by the Id. Counsel for the assessee. Being so, the Revenue authorities are precluded from filing the appeal before the Tribunal, since the tax effect is less than ₹.50,00,000/- in these appeals. Accordingly, the appeals filed by the Revenue are dismissed as un-admitted.

4. In the result, all the appeals filed by the Revenue are dismissed.

Order pronounced on the 22nd October, 2019 at Chennai.

Sd/-
(INTURI RAMA RAO)
ACCOUNTANT MEMBER

Sd/-
(DUVVURU RL REDDY)
JUDICIAL MEMBER

Chennai, Dated, the 22.10.2019

Vm/-

आदेश की प्रतिलिपि अग्रेषित/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/Respondent, 3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. विभागीय प्रतिनिधि/DR & 6. गार्ड फाईल/GF.